

### **Pending Cases Before C.A.T. Bench of Bombay**

7659. SHRI VASANT SATHE: Will the PRIME MINISTER be pleased to state:

(a) the number of cases received disposed of and pending during the last one year by the Central Administrative Tribunal bench at Bombay;

(b) the steps taken for clearance of pending cases;

(c) whether Government have received representations for setting up benches of Central Administrative Tribunal at Nagpur, Aurangabad and other places in Maharashtra; and

(d) if so, the details thereof and the action taken/proposed to be taken thereon?

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): (a) 1075 fresh applications (excluding miscellaneous petitions) were filed in the New Bombay Bench of the Central Administrative Tribunal (CAT) and 679 applications were disposed of during the year ending 31-3-1990. 2439 cases are pending in the New Bombay Bench as on 31-3-90.

(b) Action has already been initiated to fill up the existing vacancies of one Vice Chairman and one Member (Judicial) in the New Bombay Bench of CAT.

(c) and (d). Yes, Sir. The New Bombay bench of the CAT holds circuit sittings at Aurangabad and Nagpur in Maharashtra where benches of the High Courts of Bombay are located. Regular benches of CAT are set up at places where work-load and administrative requirement justify.

### **Financial Assistance to Voluntary Youth Organisations**

7660. SHRIM.M. PALLAMRAJU: Will the PRIME MINISTER be pleased to state:

(a) the number of Voluntary Youth Organisations that are existing in the country;

(b) the criteria laid down for eligibility for Central Financial assistance; and

(c) the financial assistance given to Voluntary Youth Organisations during the last three years, Year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) A directory of Youth organisations published in 1981 has listed total number of approximately 547 Youth Organisations in the country.

(b) The criteria laid down for eligibility of Voluntary Organisations to avail Central Financial assistance are as under:—

(i) The Voluntary Organisations should be Registered under the Societies Registration Act, 1860 or any corresponding State Act or a Public Trust established under any law for the time being in force. However, the Voluntary Agencies which are not legal entities may be considered for assistance provided the Collector Deputy Commissioner certifies the bonafides of such organisations.

(ii) It should be in a position to secure the involvement of knowledgeable persons for furtherance of its programmes;